

coordination between its various subsidiaries and make the Board more organic in its functions, the Chief Executives of some of the subsidiaries have been appointed as part-time Directors on its Board.

The Chairman of the Boards of the subsidiaries would be appointed by the Chairman of SAIL with the approval of the Government. All other Directors on the Boards on the subsidiaries would be appointed by the Chairman of SAIL in consultation with the Chairman of the concerned subsidiary. General Managers and Chief Executives of Plants in the subsidiaries would be appointed by the respective Chairman on the basis of selection Committee appointed by SAIL.

SAIL will ascertain the budgetary requirements of its subsidiaries and submit a consolidated budget to the Government for approval. All moneys required by the subsidiaries from the Government by way of equity or loan would be made available to them through SAIL. SAIL will assist in exercising financial dispute in the utilization of financial resources and is accordingly authorised to levy a small service charge on the loans advanced by it to its subsidiaries.

Biased observations by I C. R. C. about treatment with Pak P. O. Ws in India

541. SHRI D. B. CHANDRA GOWDA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India have lodged protest with the International Committee of Red Cross (ICRC) for making biased observations on the treatment meted out to the Pakistan Prisoners of War; and

(b) whether any country has also supported Pakistan's stand in this false propaganda and if so, the names of those countries?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a)

Yes, Sir.

(b) As far as Government are aware, no country has officially supported Pakistan's false propaganda campaign.

Rehabilitation of War Victims in Border Areas

542 SHRI D. B. CHANDRA GOWDA: Will the Minister of LABOUR AND REHABILITATION be pleased to state.

(a) whether there has been any meeting between the Minister of Labour and Rehabilitation and the Chief Ministers regarding the problems faced in the rehabilitation of the people in border areas of the States affected during the 1971 hostilities with Pakistan; and

(b) if so, the decisions taken thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY): (a) and (b). There has been no formal meeting in this connection between the Minister of Labour and Rehabilitation and the Chief Ministers. The Chief Minister of Punjab had, however, given a note to the former Labour and Rehabilitation Minister concerning certain issues relating to the relief and resettlement of uprooted people in the Punjab border area. These issues are under active consideration.

Utilization of Reservations in Services and Admission to Educational, Technical and Medical Institutions by Children of Martyrs

543. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether reservations in services and admission to Educational, Techni-

cal and Medical institutions in the country have been fully utilised by the children of the Martyrs; and

(b) whether these facilities are regarded as adequate by the Government or is there any realisation that they should be increased?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): (a) and (b). There is no reservation in services for children of those killed in action, but upto 2 members of every such family can be appointed without registration at the Employment Exchanges to Class III and Class IV posts filled by direct recruitment. Preference is given in admission to the children of those killed in action. A quota of seats is also allotted in some Medical Institutions for them. Central Government have provided free education including cost of books, stationary, uniforms, boarding and lodging in all recognised schools upto the first degree level for children of servicemen killed in action or those permanently disabled in the 1971 operations. State Governments have also issued similar orders. The

facilities described above are considered to be satisfactory.

Param Vir Chakra Award Winners

544. PROF. NARAIN CHAND PARASHAR Will the Minister of DEFENCE be pleased to state:

(a) the names and permanent addresses of the Indians who have been awarded Param Vir Chakra upto the end of 1972;

(b) the names of such among them as are living; and

(c) the facilities and the emoluments sanctioned for them by the Central and State Governments concerned?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b). The names of the recipients of Param Vir Chakra upto the end of 1972 and their permanent addresses wherever available are given below. Information regarding permanent address in the remaining cases as also the names of such Param Vir Chakra awardees as are living is being ascertained.

Name	Date on which the award was notified	Permanent Address
1	2	3
1. Maj. Somnath Sharma (IC-521), Kumaon (Posthumous)	26-1-1950	E-1, Defence Colony, N. Delhi.
2. No. 22356 L/NK Karam Singh, MM Sikh Regt.	26-1-1950	Being ascertained.
3. 2/Lt. (now Major) R. R. Rane (SS-14246), Engineers (Released)	21-6-1950	23, Yashwant Nagar, Ganesh Khind Road, Pune-7.
4. No. 27373 NK. Jadunath Singh, Rajput Regt. (Posthumous)	11-12-1950	Being ascertained.
5. No. 2831592 CHM Piru Singh, Raj. Rif. (Posthumous)	26-1-1952	Being ascertained.
6. Capt. G. S. Salaria (IC-8497) Gorkha Rifles (Posthumous)	24-1-1962	Vill. Jangal, P.O. Gharota, Gurdaspur.
7. Maj. Dhan Singh Thapa (IC-7990) Gorkha Rifles	12-11-1962	Vill. Thakurpur, Dehra Dun.
8. JC-4547. Sub. Joginder Singh, Sikh Regt.	12-11-1962	Being ascertained.